

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**M.A. No.210/2018**

**In**

**I.A. No. \_\_\_\_/2018 (seeking direction)**

**in**

**Company Appeal (AT) No.164/2018**

**In the matter of:**

Mr. Rajendra Suresh Bhumkar,  
Director of Arihant Realities Pvt. Ltd. .... Appellant

Versus

Registrar of Companies, Pune .... Respondent

Appearance: Mr. Arpit Agrawal, Advocate for the Appellant.

**05.12.2018**

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules) to extend the time granted for compliance.

2. The facts mentioned in the Miscellaneous Application in short is that the Appellant filed the present Interlocutory Application (IA) on 01.11.2018 and the Office after scrutiny of the IA on 02.11.2018 intimated the defects on the same day and the IA was returned to the Appellant on 12.11.2018. The Appellant re-filed the IA on 27.11.2018. The Appellant submitted that due to ensuing Diwali vacations it could not cure the defects and further after reopening of the Office on 12.11.2018, the Advocate for the Appellant came to know that one of the defects raised was that the Appellant had to file the photo copy of the order dated 22.05.2018 passed by this Hon'ble Court. The advocate for the Appellant informed the Appellant and the Appellant sent the order through courier, hence, there is delay of 18 days in re-filing the IA, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the Miscellaneous Application as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Miscellaneous Application, the delay in re-filing the IA is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for directions on 07.12.2018.

6. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Peeush Pandey)  
Registrar